

the amount and get those vehicles for the purpose.

Sardar Hukam Singh: What is the amount of credit to our country on account of these tyres and tubes, when we get these vehicles?

Shri Tyagi: I am not yet sure whether these vehicles will come alone with the tyres and tubes or without them.

सेठ गोविंद दास : क्या हर साल इस प्रकार की गाड़ियां यहां आवेंगी और यदि आवेंगी तो क्या भविष्य में वे हर प्रदेश में वितरित की जावेंगी या किसी खास प्रदेश को ही मिलेंगी ?

श्री त्यागी : जैसा कि मैं ने अभी हाउस से अज्ञ किया था, यह जो गाड़ियां हैं वे हर साल आने वाली नहीं हैं, बल्कि एक योजना के अनुसार जो हमको कॅनेडियन डालर कॅनाडा में हासिल थे, उनका इस्तिमाल करने के लिये एक पंचवर्षीय योजना में जो बम्बई की मदद के वास्ते उसका हिस्सा था उसके लिये यह गाड़ियां ले ली गयी हैं ।

Shri Raghavaiah: Is it a fact that because we are already committed to the import of motor cars from Canada, the Government of India have prohibited the disposal of motor cars of the Soviet Union at the International Exhibition Bombay and the import of motor vehicles from the U.S.S.R.?

Shri Tyagi: The supply of vehicles under this arrangement has nothing to do with the prohibition policy of the import of motor cars into India, whatever. The policy of prohibition is being enforced on the import of motor cars on account of patriotic reasons for the purpose of developing the motor car industry in India.

Several Hon. Members rose—

Mr. Speaker: Order, order. I am going to the next question.

BHOPAL STATE FORCES

*2171. **Pandit C. N. Malviya:** Will the Minister of Defence be pleased to state whether any relief in the form of (i) loan, (ii) land or (iii) monetary grants has been given to the ex-servicemen of the Bhopal State Army?

The Minister of Defence (Shri Gopalaswami): No relief in the form of loan or land has been given to the

ex-servicemen of the Bhopal State Army, but the Bhopal Government have been asked to prepare suitable schemes for the resettlement of ex-servicemen on land. Regarding monetary grants, those who opted for absorption in the Indian Army, but were rejected or not absorbed, were granted mustering out concessions by the Central Government. Non-optees were granted mustering out concessions by the State Government under their rules.

Pandit C. N. Malviya: May I know if the cases of ex-servicemen whose services are more than 10 years are still pending with the Central Government in the Defence Ministry?

Shri Gopalaswami: If there are any such pending, I shall see that they are quickly disposed of.

Pandit C. N. Malviya: May I know the number of cases of ex-servicemen which are pending?

Shri Gopalaswami: I am afraid, I shall require notice for that question.

Shri M. L. Dwivedi: May I know if the scheme prepared for the ex-servicemen of Bhopal is applicable to other Part C States and if so, what are the States?

Shri Gopalaswami: In the case of all States whose forces have been dealt with in the same way, the same course will be adopted.

Shri C. K. Nair: May I know what is the number of Scheduled Caste people who have been discharged from the Army and what arrangements have the Government made to rehabilitate them for the last two years?

Shri Gopalaswami: From the Bhopal State Army?

Shri C. K. Nair: Discharged from the Indian Army.

Pandit C. N. Malviya: The hon. Minister stated that some persons were rejected and not accepted in the Indian Army. May I know the reason? Is it a fact that the same facilities were not given to these ex-servicemen there as it was given in other places?

Shri Gopalaswami: Those who opted for the Indian Army were not all taken into the Indian Army, but some of them were actually rejected and as we had at the time a scheme of reducing the strength of the Army, it was decided that all the men of the Bhopal Army should be released but wherever there were cases where they had exercised their option in favour of the Indian Army and they had

either not been absorbed or had been rejected we gave them a better scale of mustering out concessions than those who did not so opt.

Pandit C. N. Malviya: May I know when this Bhopal State army was disbanded and how long it will take for the Bhopal Government to make schemes for their settlement?

Shri Gopalaswami: I cannot answer for the Bhopal Government. We have asked them for schemes and the schemes have yet to come, so far as settlement is concerned.

CENTRAL CHILDREN'S BILL

*2172. **Shrimati Sushama Sen:** Will the Minister of Education be pleased to state:

(a) whether the Government of India contemplate enacting a "Central Children's Bill" as a reformative measure for juvenile offenders; and

(b) how many children's homes are there in the capital city of Delhi?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) There is only one children's home in the capital city of Delhi which is under the administrative control of Delhi State Government.

Shrimati Sushama Sen: May I know if it is a fact that the only juvenile court in Delhi is situated next to the jail and the ordinary amenities for child offenders are not available in Delhi?

Shri K. D. Malaviya: The Delhi State Government can answer this question. I will pass on the wishes of the hon. Lady Member, to the Delhi State Government.

Mr. Speaker: It is no use putting these questions; it is a matter for the Delhi State Government. Next question.

Shri Velayudhan: One question, Sir.

Mr. Speaker: Next question.

SOCIAL EDUCATION

*2173. **Shri Madiah Gowda:** Will the Minister of Education be pleased to state whether any measures suggested by the Planning Commission in the matter of Social Education have been implemented?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): No, the Commission

is still finalising its report. Nothing can be said at this stage about the implementation of its proposals regarding Social Education.

Shri Madiah Gowda: Is any amount allotted for this purpose in the current year's budget?

Mr. Speaker: I think it is premature to ask this question, when the proposal is still being finalised. Next question.

RECRUITMENT OF SCHEDULED CASTES TO THE ARMY

*2174. **Shri Ajit Singh:** Will the Minister of Defence be pleased to state:

(a) whether any reservation has been made for the Scheduled Castes for recruitment to the Naval, Armed and Air Forces;

(b) if not, why not?

The Minister of Defence (Shri Gopalaswami): (a) No, Sir.

(b) It is Government's policy to recruit officers and men to the Armed Services without any distinction of class or creed.

Shri Ajit Singh: May I know whether Government are aware of the amalgamation of the backward classes Sikh Light Infantry Regimental Centre with the Second Punjab Regimental Centre?

Shri Gopalaswami: They are aware.

Shri Ajit Singh: In view of this fact, can the hon. Defence Minister assure this House that the backward people will get their equal share in regard to promotions, etc., in the army?

Shri Gopalaswami: Scheduled caste people?

Shri Ajit Singh: Backward classes.

Shri Gopalaswami: That, of course, depends upon their having the necessary qualifications.

Jonab Amjad Ali: May I know whether certain classes are preferred for recruitment to the army?

Shri Gopalaswami: No, Sir.

Shri Velayudhan: May I know from the hon. Minister whether the Mahar Regiment still continues or has been amalgamated?

Shri Gopalaswami: The Mahar regiment continues to exist in the old form.

Shri Nana Das: How many scheduled caste officers are there in our army today?